

**GOVERNMENT OF INDIA
SHIPPING, ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1250

ANSWERED ON:29.11.2006

DELAY IN EXECUTION OF PROEJCTS

Gaikwad Shri Eknath Mahadeo;Mane Smt. Nivedita;Singh Shri Kirti Vardhan

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether contracts were awarded by the National Highways Authority of India before land acquisition causing time delay and escalation of cost of projects under the National Highways Development Programme-II;
- (b) if so, the details thereof, State-wise and the reasons therefor;
- (c) the estimated loss and the logic in awarding pre-land acquisition contract;
- (d) whether any responsibility has been fixed in this regard;
- (e) if so, the action taken against the erring officers; and
- (f) the steps taken/being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K. H. MUNIYAPPA)

(a) to (f) Contracts are generally not awarded for NHDP Phase-II before the land acquisition process is completed. Further, as per the contract, the land is to be handed over in a phased manner and in most of the projects the land is handed over to the contractors as per the handing over schedule prescribed in the Contract Agreement. Till now, there is no delay or escalation on account of land acquisition. The projects are still in execution stage and such delays or escalation can be calculated only after completion of the projects.